

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-999(PB)/2020

IN THE MATTER OF:

Mr. Ramesh Aggarwal
Vs

... Applicant/Petitioner

M/s. Residency Pvt Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code.

Order delivered on 15.10.2020

Coram:

SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. Sanyam Saxena, Mr. Rishabh Garg, Ms.
Bandana Grover, Advs.

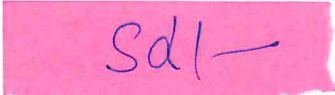
ORDER


Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent.

Reply as well as written submission be filed within one week hereof by the respondents.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 04.11.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)